

Gazettes & Debates Section
Parliamentary Building
Room No. PB-025
Block 'C'
Acc. No. 25125

THE Date 21.11.2014

PARLIAMENTARY DEBATES
(Part I—Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 13th March, 1953.

The House met at Two of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

SPECIAL POLICE ESTABLISHMENT

*733. **Sardar Hukam Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have decided to retain permanently the Special Police Establishment;

(b) the number of cases dealt with by S. P. E. during 1952; and

(c) the number of cases challaned through S. P. E. and the number in which conviction was had during 1952?

The Deputy Minister of Home Affairs (Shri Datar): (a) The Government have not yet taken any final decision.

(b) 865.

(c) 197 cases were challaned in the year 1952. There were also 250 cases pending trial which were challaned in previous years. Conviction was secured in 82 cases during the year.

Sardar Hukam Singh: Could I know the annual expenditure on maintenance of this Department?

Shri Datar: It is in the neighbourhood of about Rs. 18 lakhs.

Sardar Hukam Singh: Is it a fact that the Government have received complaints of corruption against this department?

Shri Datar: We have not received it.

Shri V. P. Nayar: May I know, whether, it is a fact that one of the reasons for their retention is the present necessity of sending special policemen in advance, to places visited by

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the Prime Minister and other hon. Ministers?

Shri Datar: That is not correct at all.

Shri M. S. Gurupadaswamy: How many cases are still pending?

Shri Datar: I have given the figures here. 250 cases were pending trial at the beginning of the year.

Sardar Hukam Singh: Is it a fact that this special police establishment have given explanations for the delay in putting up challans in certain cases to their superior officers and that they do not voluntarily produce the records that are required for the investigation of the cases.

Shri Datar: No, Sir.

Shri S. N. Das: May I know to what extent this Special Police Establishment has been able to extend its activities in the States?

Shri Datar: We are not concerned with State Governments; we are concerning ourselves with only the servants of the Government of India and with Part C States.

Shri S. N. Das: May I know whether Government's attention has been drawn to the suggestion made by the Planning Commission that this organization should be extended to the States also?

Shri Datar: Yes.

FORMER EMPLOYEES OF THE UN-DIVIDED INDIA

*734. **Sardar Hukam Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether any final decision has been taken in respect of former employees of the un-divided Government of India who exercised a final option for service in Pakistan but were compelled to leave their posts subsequently; and

(b) if so, whether the decision is in favour of considering them at par with those who opted for India?